



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 24th August 1937.

No. 10326-A.—The following notification, issued by the Government of India in the office of the Secretary to the Governor General (Public), is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

The 11th August 1937.

No. F.49/8/37—Public (G).—It is hereby notified for general information that the Governor General has been pleased to

determine that the Assistant to the Agricultural Expert, and the Assistant to the Animal Husbandry Expert, in the Imperial Council of Agricultural Research Department, shall take rank in Article 57 of the Warrant of Precedence for India.

J. A. THORNE,

Secretary to Governor General (Public).

The 24th August 1937.

No. 2897-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

No. 6308-Pub.—4th August 1937.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers)

Act, 1931 (XXIII of 1931), the Governor is pleased to declare all copies, wherever found, of a booklet in English entitled "Peasants' Revolt in Malabar in 1921" by Saamyendra Nath Tagore, printed by Umashanker Gajanan Vaidya and published by T. Godiwala at Ganga Printery, Fort Bombay, to be forfeited to His Majesty, on the ground that it appears to the Governor that the said booklet contains words of the nature described in clauses (b), (d) and (f) of sub-section (1) of section 4 of the said Act, that is to say, words which directly or indirectly express approval of any offence of murder and which tend directly or indirectly —

to bring into hatred and contempt the Government established by law in British India and to excite disaffection towards the said Government, and

to incite persons to interfere with the maintenance of law and order and to commit an offence.

By order of the Governor,

G. P. HOGG,

Home Secretary to Govt. of Bengal.

OFFICE OF THE REFORMS AND ELECTIONS OFFICER.

NOTIFICATION.

The 24th August 1937.

No. 10308-E.O.P.—The following notification of the Government of India in the Legislative Department is republished for general information.

P. T. MANSFIELD,

(Chief Secretary to Government.

Simla, the 2nd August 1937.

No. F-351/37-C. & G.—In pursuance of the proviso to paragraph 21 of the Government of India (Constitution of Orissa) Order, 1936, the Governor General in Council is pleased to direct that anything required by the Legislative Assembly Electoral Rules or by the Legislative Assembly (Bihar and Orissa) Electoral Regulations to be done by the Government of Bihar and Orissa shall be done as respects the Orissa Division (Non-Muhammadian) Constituency by the Government of Orissa and as respects any other Constituency by the Government of Bihar.

G. H. SPENCE,

Secretary to Government of India.